

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**O.A. No. 622 of 2024**

**IN THE MATTER OF:**

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

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FILED THROUGH:

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[SIDDHARTH BATRA], [ARCHANA YADAV] [SHIVANI CHAWLA]

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[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 34- M/s Shivalik Processor

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 29.05.2025

E-mail: [siddharth.batra@satramdass.com](mailto:siddharth.batra@satramdass.com)

Place: New Delhi

Phone: 011 4704 6111

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**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON  
BEHALF OF RESPONDENT NO. 34, M/S SHIVALIK PROCESSOR**

**MOST RESPECTFULLY SHOWETH:**

1. That the present objections are being filed on behalf of M/s Shivalik Processor, the Respondent No. 34, in compliance with the direction dated 27.02.2025 passed by this Hon'ble Tribunal, wherein the recently impleaded industries in the Barhi Industrial Area matter were directed to file their objections to the Joint Committee Report dated 03.01.2025.
2. That at the outset, it is submitted that the observations in the Joint Committee Report (hereinafter "the Report") do not correctly reflect the compliance status of the Answering Respondent's unit. Certain findings in the Report appear to be based on assumptions and outdated assessments, rendering them inconsistent with the Answering Respondent's current operational realities.

3. That the Answering Respondent operates a textile pre-treatment and dyeing unit at Plot No. 416, HSIIDC Industrial Estate, Barhi, District Sonapat, Haryana. It holds valid Consents to Operate (“CTO”) under the Water and Air Acts up to 30.09.2029, and runs a calibrated Primary Effluent Treatment Plant (“PETP”) along with real-time water-usage monitoring.
4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT:**
  - 4.1. That HSPCB team inspected the unit on 08.08.2024; on that basis Show-Cause Notice (SCN) No. HSPCB/SR/2025/2650 dated 02.01.2025 was issued by HSPCB citing alleged deficiencies with environmental compliance. A comprehensive, document-backed reply dated 08.02.2025 was furnished within time. True copies of the HSPCB Show Cause Notice and Reply issued to the Show Cause Notice along with documents are collectively annexed hereto and marked **ANNEXURE R-1**.
  - 4.2. That the SCN extrapolated an average production of 4.2 MT/day by converting finished-goods numbers into tonnage and treating outsourced “ready material” as in-house output. After internal audit and staff training, production registers now clearly segregate outsourced fabric; actual dyed output remains well within the consented 2 MT/day.
  - 4.3. That contrary to the allegations in the SCN, the Answering Respondent submitted that daily logbooks for tube-well abstraction, process usage and PETP discharge are maintained and have been produced vide the Reply to HSPCB Show Cause Notice. The SCN

did not cite any missing dates; the allegation stems from a misplaced file that has since been restored.

**4.4. Effluent parameters & “dilution” allegation**

- The BOD Reduction of 75% and COD Reduction of 70% does not necessarily indicate dilution, but rather reflects the effectiveness of our treatment system.
- The Jet Dyeing machines operating at the unit of the Answering Respondent operate at a liquor ratio of 1:8. Since not all garments undergo washing, a significant portion of water loss occurs during the tumble drying process.
- Only washing (involving hydrogen peroxide, acid and tumble drying) operations were running on the inspection day, yielding naturally lower COD.
- Independent NABL-accredited analysis appended to the reply confirms that PETP outlet meets limits without dilution.

Hence the inference of freshwater dilution is unfounded.

4.5. That the Answering Respondent further submitted in its reply that apparent disparity between water abstraction and effluent flow is attributable to (i) evaporation in tumble dryers, (ii) moisture retention in processed fabric, and (iii) reuse of hot-wash liquor. Calibrated flow-meters were supplied for verification; the JCR overlooks this material.

4.6. That furthermore, 6-lakh-kcal boiler consumes biomass briquettes whose calorific value varies. Recorded usage of up to 30 MT/day

represents fuel received, not fuel fired; daily firing remains below the consented equivalent of 2 MT/day. Detailed fuel-ledger and weighbridge slips substantiate compliance. All flow-meters at PETP inlet, outlet and fresh-water line were re-calibrated in December 2024. An IoT-based dashboard now uploads 15-minute averages to the Board's server.

- 4.7. The inspection was conducted on 13.08.2024, while the SCN was issued on 02.01.2025. During this period, all identified issues have been addressed already. The current compliance status reflects diligent adherence to environmental norms.
- 4.8. That any adverse order based on the findings of the Joint Committee Report would have severe financial implications and cause significant operational disruptions to the answering respondent. The unit employs a large workforce, and any disruption in operations would negatively impact the livelihoods of numerous employees and their families. The answering respondent is a key contributor to the textile industry, and any undue penalties or restrictions would harm not only the unit but also suppliers, vendors, and small businesses that rely on its operations.
- 4.9. That in view of the above submissions, the Answering Respondent also prayed that the allegations in the Show Cause Notice be reconsidered, as they were based on incorrect assumptions and lacked substantive evidence. The Respondent requested that its compliance measures be duly recognized. The Answering Respondent reiterated

its commitment to upholding all regulatory standards and sought a fair and just resolution of the matter.

5. That the Answering Respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.
6. The Answering Respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 34- M/s Shivalik Processor  
8A, Sagar Apartments, 6-Tilak Marg,  
New Delhi-110001.  
Mob.: 9888884445

Date: 29.05.2025  
Place: New Delhi

E-mail: [siddharth.batra@satramdass.com](mailto:siddharth.batra@satramdass.com)  
Phone: 011 4704 6111

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**AFFIDAVIT**

I, Pramod Kumar Sharma S/o Shiv Kumar , aged about 43 years R/o 804/2/22, 4, Gandhi Nagar, Gurgaon, Haryana-122001, do hereby solemnly affirm and stat as under:

1. That I am the authorized signatory of Respondent No. 34 , M/s Shivalik Processor., having its office at 416, Phase-I, Barhi Textile Park, HSIIDC Industrial Area, Barhi, NH1, Sonipat, Haryana-131101, in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.



That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel of this Affidavit and the same is not being reproduced for the sake of brevity.

18/3  
S/Pran

3. I say that the documents / annexure produced along with the reply are true copies of its originals.

For SHIVALIK PROCESSOR  
*[Signature]*  
PARTNER

DEPONENT

**VERIFICATION:**

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at Ganaur on this 19<sup>th</sup> day of February, 2025.

DEPONENT

For SHIVALIK PROCESSOR  
*[Signature]*  
PARTNER



1/23  
2/24

ATTESTED  
*[Signature]*  
NOTARY  
Ganaur Dist. Sonapat

# ANNEXURE R-1

5247

8



**HARYANA STATE POLLUTION CONTROL BOARD**  
Plot No. 1, Sector-15, Part-II, Sonapat, Ph. - 0130-2236119,  
E-mail ID: - [hspcbrosr@gmail.com](mailto:hspcbrosr@gmail.com)



Dated: 02/01/25

No HSPCB/SR/2025/ 2650

To  
M/s Shivalik Processor,  
Plot no. 416, HSIIDC Industrial Estate, Barhi,  
District Gannaur, Sonapat, Haryana

Sub: Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected on 08.08.2024 by the Joint Team of CPCB and HSPCB in reference to OA No.622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi and the unit is involved in process of Pre-treatment and dyeing having CTO valid upto 30.09.2029.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit:-

1. Average production of unit is 4.2 MT/day which is more than consented value of 8000 no./day or 2 MT/day.
2. Unit is not maintaining data/logbook of fresh water consumption.
3. Effluent characteristics: as per analysis report is as below: -

Parameter	PETP inlet	PETP outlet	Prescribed discharge norms	Compliance w.r.t norms
pH	7.9	8.9	6.0-9.0	<ul style="list-style-type: none"><li>• BOD removal-75%, COD removal-70% which is not possible with the existing treatment system installed by the unit (i.e., without any biological treatment), and establishes dilution in PETP with fresh water.</li><li>• Inlet BOD is too much lower against typical range of 100 to 500 mg/l, indicating dilution at PETP inlet.</li></ul> <b>Non-Complying (Dilution)</b>
BOD (mg/l)	56	14	500	
COD (mg/l)	303	91	1400	
TSS (mg/l)	50	23	1500	
TDS (mg/l)	1092	916	2100	

4. Actual Effluent generation value is quite low w.r.t reported production & specific effluent discharge, which indicates that effluent generation/effluent discharge logbook is not properly/correctly maintained.
5. Unit has installed a boiler of 6 lac kcal capacity for steam requirement. As per logbook, unit uses 8.30 MT/day biomass briquettes as a fuel for boiler against consented value of 2 MT/day.

6. Inlet BOD is too much lower against typical range of 100 to 500 mg/l, indicating dilution at PETP inlet.
7. As per analysis of samples collected from PETP inlet and outlet, dilution is observed at outlet. Approx 75% reduction in BOD and 70% reduction in COD has been observed at PETP outlet indicating dilution with freshwater in PETP at different stages.

**Recommendation of the Team:-**

1. Unit shall arrange to calibrate flow meters at PETP.
2. Unit shall maintain data for freshwater consumption on daily basis.
3. Unit shall not exceed boiler fuel from its consented capacity.
4. Unit shall dismantle the provision of dilution.

Therefore, you are hereby directed to show cause & explain within **15 days** as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

Endst. No. HSPCB/SR/2025/

Dated:

  
Regional Officer  
Sonapat Region.

*Ar*

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.

  
Regional Officer  
Sonapat Region.

To  
The Regional Officer  
Haryana State Pollution Control Board (HSPCB)  
Sonipat Region, Sonipat

Dated: 08.02.2025

**Subject: Reply to Show Cause Notice No. HSPCB/SR/2025/2650 dated 02.01.2025**

**Reference: HSPCB Letter No. HSPCB/SR/2025/2650 dated 02.01.2025**

Respected Sir,

This is in reference to the Show Cause Notice (SCN) dated 02.01.2025 issued under Section 33-A, 27, and 43/44 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21(4) of the Air (Prevention and Control of Pollution) Act, 1981. The Notice alleges non-compliance related to production limits, effluent treatment, water consumption, boiler fuel usage, and dilution at PETP.

At the outset, we wish to affirm our commitment to full environmental compliance and adherence to all applicable laws and regulations. We hereby submit our detailed response for your kind consideration.

### **1. BACKGROUND OF THE COMPANY**

M/s Shivalik Processor is a reputed and responsible industrial unit engaged in the pre-treatment and dyeing process of textiles. We have always adhered to sustainable practices and maintained robust environmental management systems in compliance with the norms prescribed by the HSPCB.



Our facility is equipped with a properly maintained Primary Effluent Treatment Plant (PETP), and we operate with state-of-the-art waste management and effluent treatment measures, ensuring that all operations comply with the prescribed regulatory limits.

## **2. RESPONSE TO SPECIFIC ALLEGATIONS**

### **2.1. Allegation of Exceeding Production Limits**

**Observation in SCN:** The unit's average production is reported at 4.2 MT/day, which exceeds the permitted consent limit, of 8000 nos./day.

**Response:**

- i. The recorded average production of our unit is 4.2 MT/day, which appears to exceed the consented limit of 2 MT/day. However, this discrepancy was due to an inadvertent error by our production team, who mistakenly included ready material in the production register. In reality, our production remains within the permitted limit of 2 MT/day, as a significant portion of the ready material is procured from external manufacturers.
- ii. To prevent such errors in the future, we have provided thorough training to our team, ensuring that only the actual dyeing process is recorded in the production register. The copy of the Dyeing production details is annexed as **Annexure 1.**

### **2.2. Non-Maintenance of Logbooks for Freshwater Consumption**

**Observation in SCN:** The unit is not maintaining data/logbooks for freshwater consumption.

**Response:**



- i. Our unit maintains a comprehensive logbook for freshwater consumption, production records, and PETP operations.
- ii. The copy of the logbook records is enclosed as **Annexure-2** for verification.

### **2.3. Effluent Characteristics and Alleged Dilution**

**Observation in SCN:** Discrepancy in effluent parameters, including BOD and COD, suggests dilution with freshwater.

**Response:**

- i. The observed differences in parameters result from variations in batch processing and the efficiency of our PETP treatment process.
- ii. The BOD reduction of 75% and COD reduction of 70% does not necessarily indicate dilution, but rather reflects the effectiveness of our treatment system.
- iii. On the day of the inspection, only washing activities were being carried out, which involved the use of hydrogen peroxide, acid, and tumble drying. These specific processes resulted in lower COD levels.

### **2.4. Allegation of Low Effluent Generation Relative to Discharge**

**Observation in SCN:** The recorded effluent generation is lower than expected based on production, indicating possible discrepancies in record-keeping.

**Response:**

- i. The Effluent generation depends on several factors, including batch-wise processing, fabric type, and process variations.



- ii. Our Jet Dyeing machines operate at a liquor ratio of 1:8. Since not all garments undergo washing, a significant portion of water loss occurs during the tumble drying process.
- iii. To improve accuracy in monitoring water usage, we have calibrated our water meters and trained our operations team to carefully track water consumption.

## **2.5. Allegation of Boiler Fuel Usage Exceeding Permitted Limits**

**Observation in SCN:** The unit has installed a boiler of 6 lakh kcal capacity using 30 MT/day biomass briquettes against the consented limit of 2 MT/day.

**Response:**

- i. Our boiler operations are directly linked to production and process requirements. The fuel consumption figures can vary depending on the calorific value of the biomass briquettes used.
- ii. Briquettes with lower calorific value burn more fuel to achieve the same output, leading to variations in daily consumption. The copy of the record of boiler fuel monitoring is annexed as **Annexure-3**.

## **2.6. Flow Meter Calibration and Monitoring Mechanisms**

**Observation in SCN:** The unit needs to calibrate flow meters at PETP and improve monitoring of water consumption.

**Response:**

- i. Our Flow meters at the PETP inlet and outlet have been calibrated, and proof of calibration of all flow meters at PETP inlet is enclosed as **Annexure-4**.



- ii. A real-time monitoring system has been implemented to ensure accurate tracking of water usage.

### **3. TIMING OF THE NOTICE AND CURRENT COMPLIANCE STATUS**

The inspection in question took place in July/August 2024, whereas the present notice was received only in January 2025. While we fully acknowledge the regulatory authority's right to issue such notices, it is essential to consider that compliance status evolves over time. Assuming but not admitting that there were any concerns at the time of inspection, our unit has since taken proactive steps to rectify any potential issues. Consequently, the findings of the inspection may no longer be reflective of the current operational reality.

Furthermore, our unit undergoes annual inspections by the Central Pollution Control Board (CPCB), in which we have consistently been found compliant with all environmental norms. These inspections reaffirm that our ETP functions efficiently, effluent discharge remains within permissible limits, and no dilution of effluent with freshwater occurs. The past records of these inspections further validate our adherence to pollution control measures and negate the allegations raised in the show cause notice.

Our CTO remains valid and the copy of the latest CTO is annexed hereto as **Annexure-5**.

### **4. FINANCIAL IMPACT ON LIVELIHOODS OF WORKERS**



The closure of our unit would not only impact our company but also have far-reaching consequences on the livelihoods of numerous employees who depend on it. Our workforce comprises individuals from diverse socio-economic backgrounds, many of whom are the sole breadwinners for their families. A closure would lead to job losses, financial distress, and disruption of livelihoods for these workers, affecting their ability to provide for their families and sustain their daily lives. Additionally, local suppliers, vendors, and small businesses that rely on our operations would also face economic hardship. We humbly request that such wider social and economic implications be considered while evaluating the SCN.

Without prejudice to the submissions made above, we wish to humbly submit that we have internally conducted our own investigation into the matter. As per the recommendation stated in the Show Cause Notice, the necessary corrective measures, if any, have now been implemented. Therefore, there exists no reason for the closure of our industry or the imposition of any environmental compensation.

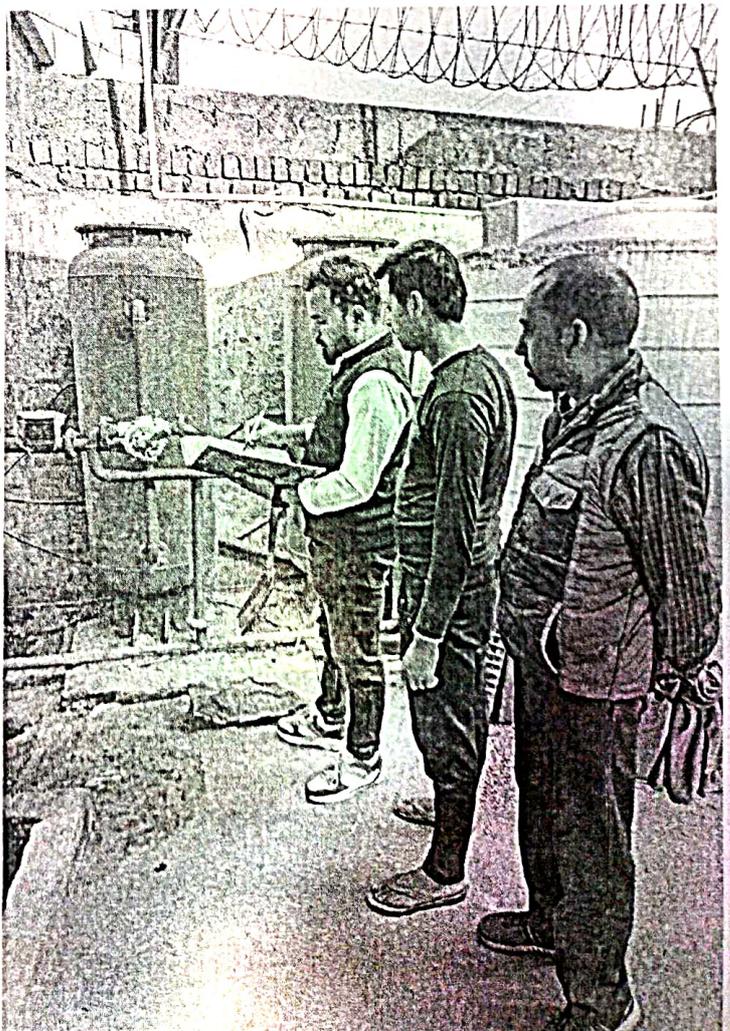
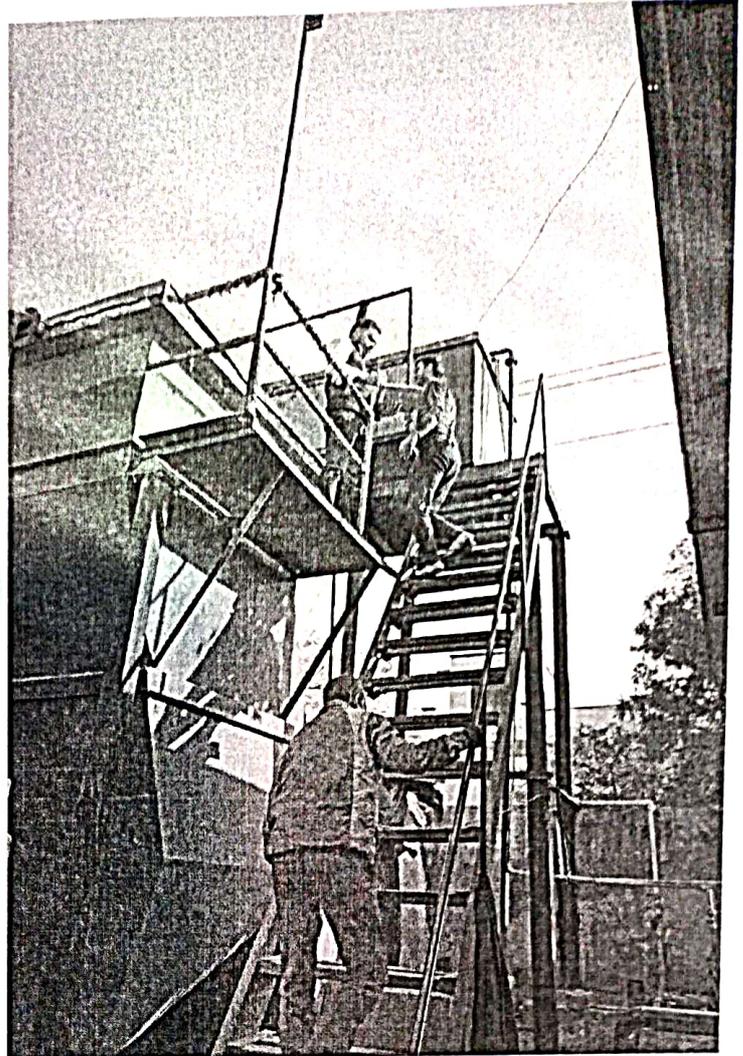
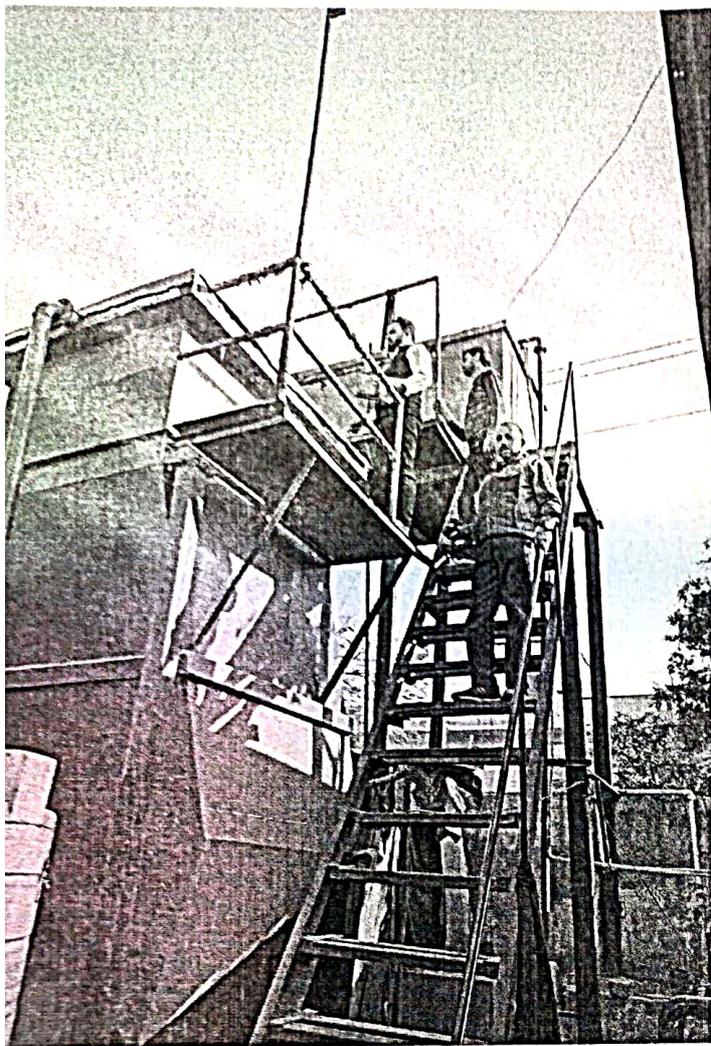
In light of the above, we request the following:

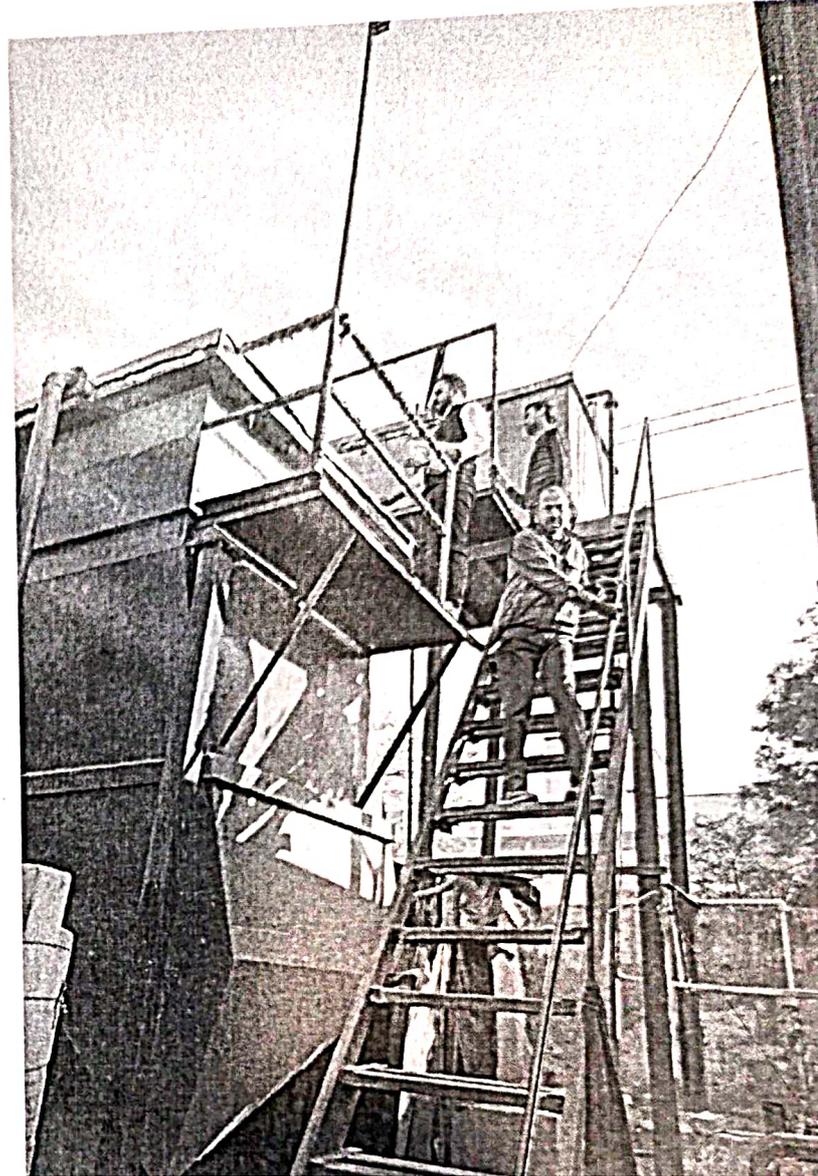
- a. Withdrawal of the SCN as the allegations are based on erroneous assumptions and lack of procedural compliance.
- b. Consideration of our compliance measures, including water conservation and cleaner technology adoption.
- c. Provision of a re-inspection opportunity with independent third-party validation to ensure fairness.

We reiterate our commitment to environmental compliance and look forward to a fair and just resolution of the matter.



Thanking you.





## SHIVALIK PROCESSOR

CLASSTEAM® Pg. No.

Date

Sr No	Date	Fuel consumption kg	Simu
1	01-11-2024	1922--	ok
2	02-11-2024	1822--	ok
3	03-11-2024	---	---
4	04-11-2024	1465--	ok
5	05-11-2024	1314	ok
6	06-11-2024	1685	ok
7	07-11-2024	1599	ok
8	08-11-2024	1465	ok
9	09-11-2024	1975	ok
10	10-11-2024	---	---
11	11-11-2024	1641	ok
12	12-11-2024	1845	ok
13	13-11-2024	1456	ok
14	14-11-2024	1621	ok
15	15-11-2024	1120	ok
16	16-11-2024	1645	ok
17	17-11-2024	---	---
18	18-11-2024	1346	ok
19	19-11-2024	1978	ok
20	20-11-2024	1584	ok
21	21-11-2024	1245	ok
22	22-11-2024	1354	ok
23	23-11-2024	1789	ok
24	24-11-2024	---	---
25	25-11-2024	1654	ok
26	26-11-2024	1345	ok
27	27-11-2024	1864	ok
28	28-11-2024	1333	ok
29	29-11-2024	1765	ok
30	30-11-2024	1822	ok



## SHIVALIK PROCESSOR

CLASSTEAM® Pg. No.

Date

Sr No	Date	Fuel Consumption in kg	
1	01-12-2024	—	
2	02-12-2024	—	
3	03-12-2024	1400	ds
4	04-12-2024	390	ds
5	05-12-2024	330	ds
6	06-12-2024	390	ds
7	07-12-2024	1400	ds
8	08-12-2024	400	ds
9	09-12-2024	—	
10	10-12-2024	1399	ds
11	11-12-2024	300	ds
12	12-12-2024	340	ds
13	13-12-2024	1350	ds
14	14-12-2024	400	ds
15	15-12-2024	400	ds
16	16-12-2024	—	
17	17-12-2024	600	ds
18	18-12-2024	1800	ds
19	19-12-2024	400	ds
20	20-12-2024	400	ds
21	21-12-2024	900	ds
22	22-12-2024	400	ds
23	23-12-2024	—	
24	24-12-2024	390	ds
25	25-12-2024	300	ds
26	26-12-2024	400	ds
27	27-12-2024	400	ds
28	28-12-2024	400	ds
29	29-12-2024	1390	ds
30	30-12-2024	—	
31	31-12-2024	400	ds



Sl No	Date	Fuel consumption
1	01-1-2025	1546
2	02-1-2025	1245
3	03-1-2025	1456
4	04-01-2025	1256
5	05-01-2025	—
6	06-01-2025	4000
7	07-01-2025	1258
8	08-01-2025	1312
9	09-1-2025	1245
10	10-1-2025	700
11	11-1-2025	900
12	12-1-2025	—
13	13-1-2025	640
14	14-1-2025	700
15	15-1-2025	1535
16	16-1-2025	900
17	17-1-2025	400
18	18-1-2025	1584
19	19-1-2025	—
20	20-1-2025	1265
21	21-1-2025	1325
22	22-1-2025	1620
23	23-1-2025	800
24	24-1-2025	1234
25	25-1-2025	800
26	26-1-2025	—
27	27-1-2025	1785
28	28-1-2025	700
29	29-1-2025	1654
30	30-1-2025	900



## Annexure - 2

Month	Borwell	HSI IDC	Total	Domestic	boiler bed scraper	Production Use	ETP INLET	ETP OUTLET
Sep-24	912	60	972	60	50	862	730	720
Oct-24	860	52	912	52	40	820	697	691
Nov-24	867	56	923	56	32	835	702	696
Dec-24	905	60	965	60	45	860	734	735
Jan-25	1004	71	1075	71	80	924	768	759

HS11/PL Domestic Use

11/9/24 to 31/11/2025

Sep/2024

Date	ON	ORP	Total	DATE	Box	Box	Box	Box
1/9/24		Sunday						
2	655.90	659.01	3.11					
3	659.01	660.48	1.47					
4/9	660.48	663.15	2.67					
5	663.15	665.02	1.87					
6	665.02	667.12	2.10					
7	667.12	669.11	1.99					
8/9/24		Sunday						
9	669.11	671.98	2.87					
10	671.98	674.88	2.90					
11	674.88	676.80	1.92					
12/9	676.80	678.92	2.12					
13	678.92	680.09	1.17					
14	680.09	683.80	3.71					
15		Sunday						
16/9	683.80	686.78	2.98					
17	686.78	688.91	2.13					
18	688.91	691.44	2.53					
19	691.44	693.61	2.17					
20	693.61	695.35	1.74					
21/9	695.35	698.36	3.01					
22		Sunday						
23	698.36	701.00	2.64					
24	701.00	703.16	2.16					
25	703.16	705.03	1.87					
26	705.03	708.14	3.11					
27	708.14	710.70	2.56					
28	710.70	712.66	1.96					
29		Sunday						
30/9/24			3.11					

Date	ON	OFF	Total company	Remark	Signature
1/10/24					
2		closed early			
3	715.80	718.78	2.98		
4	718.78	721.24	2.46		
5	721.24	723.00	1.76		
6		Sunday			
7/10	723.00	725.16	2.16		
8	725.16	727.93	2.77		
9	727.93	729.82	1.89		
10	729.82	732.83	3.01		
11	732.83	734.70	1.87		
12/10		Not Present			
13		Sunday			
14/10	734.70	737.26	2.56		
15	737.26	739.37	2.11		
16	739.37	741.26	1.89		
17/10/24	741.26	744.27	3.01		
18	744.27	746.14	1.87		
19	746.14	748.76	2.62		
20		Sunday			
21	748.76	751.80	3.04		
22	751.80	754.72	2.92		
23	754.72	756.37	1.65		
24	756.37	759.54	3.17		
25/10	759.54	762.44	2.90		
26	762.44	764.43	1.99		
27		Sunday			
28	764.43	767.08	2.65		
29					
30					
31/10/24					

Deepalwari

52632



Date	ON	OFF	Total hours	Rate	Total
1/11/24					
2					
3/11					
4	767.08	770.24	2.16		
5	770.24	772.10	1.86		
6/11	772.10	774.78	2.68		
7	774.78	777.28	2.50		
8/11	777.28	779.10	1.82		
9	779.10	782.15	3.05		
10/11					
11	782.15	783.79	1.64		
12	783.79	785.94	2.15		
13	785.94	788.42	2.48		
14	788.42	790.32	1.90		
15	790.32	793.42	3.10		
16/11	793.42	796.02	2.60		
17					
18	796.02	798.87	2.85		
19	798.87	801.77	2.90		
20/11	801.77	803.00	1.23		
21	803.00	805.14	2.14		
22	805.14	807.12	1.98		
23/11/24	807.12	810.27	3.15		
24					
25	810.27	812.19	1.92		
26	812.19	814.06	1.87		
27	814.06	817.09	3.03		
28	817.09	819.25	2.16		
29	819.25	820.99	1.74		
30/11/24	820.99	823.16	2.17		

56.152

Dec/2021

	ON	OFF	Total Comm	DATE
124	Sunday			
	823.16	824.92	1.76	
	824.92	827.39	2.47	
	827.39	829.48	2.09	
	829.48	831.64	2.16	
	831.64	833.34	1.70	
	833.34	835.84	2.50	
	Sunday			
	835.84	838.01	2.17	
	838.01	839.99	1.98	
	839.99	842.82	2.83	
2	842.82	845.73	2.91	
	845.73	848.80	3.07	
	848.80	850.42	1.62	
	Sunday			
	850.42	853.52	3.10	
	853.52	856.43	2.91	
	856.43	858.91	2.48	
	858.91	860.65	1.74	
2	860.65	863.77	3.12	
	863.77	866.53	2.76	
1/2	Sunday			
	866.53	868.68	2.15	
2	868.68	870.15	1.47	
	Not Proceed			
	870.15	873.19	3.04	
	873.19	875.83	2.64	
	875.83	877.74	1.91	
9	Sunday			
	877.74	880.80	3.06	
1/12	880.80	883.51	2.71	

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Jan/2025

Date	ON	ORP	Total Consum	DATE	1	2	3
1/1/25	883.51	886.37	2.86				
2	886.37	889.01	2.64				
3	889.01	890.98	1.97				
4	890.98	894.38	3.40				
5	Sunday						
6/1	894.38	896.16	1.78				
7	896.16	898.81	2.65				
8	898.81	901.91	3.10				
9	901.91	904.65	2.74				
10	904.65	906.76	2.11				
11	906.76	909.93	3.17				
12	Sunday						
13	909.93	912.99	3.06				
14/1/25	912.99	915.45	2.46				
15	915.45	917.55	2.10				
16	917.55	919.54	1.99				
17	919.54	922.66	3.12				
18	922.66	925.56	2.90				
19	Sunday						
20/1/25	925.56	927.88	2.32				
21	927.88	929.85	1.97				
22	929.85	932.77	2.92				
23/1	932.77	935.48	2.71				
24	935.48	938.62	3.14				
25	938.62	940.83	2.21				
26	closed weekly						
27	940.83	943.93	3.10				
28	943.93	946.49	2.56				
29	946.49	948.53	2.04				
30	948.53	951.56	3.03				
31/1/25	951.56	954.54	2.98				

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1/1/25

PAGE



# LOG BOOK OF SEWERAGE FLUENT TREATMENT PLANT

E.T.P

NAME & ADDRESS OF UNIT .....

MONTH September 2024

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSCOMTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LIMECAUSTIC SODA	ALUM	POLY				ON	OFF		
1/9/24													
2	10 AM	6 PM	560.210	8 kg	6 kg	100 gr	735.690	7.50	18 kg	2187.8	2136.5		
3	10 AM	6 PM	522.100	10 kg	8 kg	110 gr	766.495	7.40	21 kg	2230.5	2272.3		
4	9.50 AM	6.10 PM	603.08	8 kg	6 kg	100 gr	796.940	7.49	15 kg	2272.3	2211.8		
5	10 AM	6 PM	635.110	10 kg	8 kg	110 gr	827.839	7.50	20 kg	2311.8	2353.6		
6	9.50 AM	6.10 PM	665.620	9 kg	6 kg	110 gr	857.650	7.55	15 kg	2353.6	2396.2		
7	9.50 AM	6.10 PM	697.550	10 kg	8 kg	100 gr	888.950	7.44	20 kg	2396.2	2435.1		
8													
9	10 AM	6 PM	729.820	8 kg	5 kg	100 gr	920.829	7.55	15 kg	2435.1	2474.9		
10	10 AM	6 PM	762.045	4 kg	2 kg	100 gr	952.870	7.55	20 kg	2474.9	2517.5		
11	10 AM	6 PM	793.500	10 kg	8 kg	110 gr	983.859	7.42	20 kg	2517.5	2557.6		
12/9/24	10 AM	6 PM	825.741	2 kg	5 kg	110 gr	1016.015	7.68	12 kg	2557.6	2599.2		
13	9.50 AM	5.50 PM	857.619	6 kg	5 kg	110 gr	1047.386	7.50	14 kg	2599.2	2637.6		
14	10 AM	6 PM	889.896	8 kg	5 kg	110 gr	1079.206	7.55	15 kg	2637.6	2678.9		
15													
16													
17	10 AM	6.10 PM	921.183	10 kg	8 kg	100 gr	1110.163	7.55	20 kg	2678.9	2718.5		
18	10 AM	5.50 PM	953.139	10 kg	8 kg	100 gr	1142.240	7.44	20 kg	2718.5	2757.6		
19	10 AM	6 PM	985.016	9 kg	6 kg	110 gr	1172.944	7.55	14 kg	2757.6	2798.2		
20	9.50 AM	6 PM	1017.257	8 kg	5 kg	110 gr	1205.084	7.59	16 kg	2798.2	2837.0		
21	10 AM	6 PM	1048.831	8 kg	5 kg	110 gr	1235.298	7.50	15 kg	2837.0	2877.2		
22													
23/9/24	10 AM	6 PM	1081.089	8 kg	2 kg	110 gr	1267.353	7.50	11 kg	2877.2	2913.9		
24	10 AM	5.50 PM	1112.676	9 kg	5 kg	110 gr	1298.246	7.40	14 kg	2913.9	2952.8		
25	10 AM	6 PM	1144.957	8 kg	6 kg	100 gr	1330.652	7.48	16 kg	2952.8	2992.3		
26	10 AM	6 PM	1176.846	6 kg	4 kg	110 gr	1362.174	7.50	20 kg	2992.3	3028.2		
27	9.50 AM	6.10 PM	1209.358	8 kg	5 kg	110 gr	1394.193	7.55	15 kg	3028.2	3068.6		
28	10 AM	6 PM	1240.077	9 kg	6 kg	110 gr	1424.472	7.55	15 kg	3068.6	3106.5		
29													
30	10 AM	6 PM	1270.954	8 kg	5 kg	110 gr	1455.083	7.44	17 kg	3106.5	3145.3		

NAME : SONEPAT

ETP OPERATOR

AUTH. SIGNATORY





# LOG BOOK OF SEWERAGE FLUENT TREATMENT PLANT

NAME & ADDRESS OF UNIT .....

MONTH November 2024

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSCOMTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LIME/AUSTIC SODA	ALUM	POLY				ON	OFF		
1													
2													
3													
4	9.50 AM	6 PM	2022.745	8 kg	6 kg	100 gr	2210.056	7.50	16 kg	4040.9	4073.2		
5	10 AM	6 PM	2064.698	2 kg	5 kg	110 gr	2241.024	7.44	14 kg	4073.8	4109.6		
6	9.50 AM	6 PM	2096.677	5 kg	2 kg	100 gr	2273.035	7.50	16 kg	4108.6	4144.2		
7													
8	10 AM	6 PM	2128.570	9 kg	2 kg	110 gr	2304.714	7.50	16 kg	4144.2	4177.1		
9	10 AM	6 PM	2160.774	10 kg	6 kg	110 gr	2336.733	7.44	14 kg	4177.1	4212.8		
10													
11	9.50 AM	6 PM	2192.627	8 kg	6 kg	110 gr	2368.358	7.50	14 kg	4212.8	4250.8		
12	10 AM	6 PM	2224.600	9 kg	2 kg	110 gr	2400.037	7.55	20 kg	4250.8	4286.6		
13	10 AM	6 PM	2256.429	8 kg	6 kg	110 gr	2431.722	7.64	14 kg	4286.6	4321.5		
14	9 AM	6 PM	2288.504	9 kg	2 kg	100 gr	2463.773	7.50	20 kg	4321.5	4358.3		
15	10 AM	6 PM	2320.462	9 kg	6 kg	110 gr	2495.580	7.45	17 kg	4358.3	4395.5		
16	9.50 AM	5.50 PM	2351.315	10 kg	8 kg	110 gr	2528.260	7.55	19 kg	4395.5	4430.7		
17													
18	9.50 AM	6 PM	2383.374	10 kg	8 kg	110 gr	2558.291	7.55	20 kg	4430.7	4464.4		
19	9.50 AM	6 PM	2414.957	8 kg	2 kg	110 gr	2589.550	7.44	16 kg	4464.4	4501.5		
20	10 AM	6 PM	2447.091	2 kg	5 kg	100 gr	2621.449	7.44	15 kg	4501.5	4537.3		
21	10 AM	6 PM	2478.974	2 kg	6 kg	110 gr	2652.404	7.50	14 kg	4537.3	4574.9		
22	10 AM	6 PM	2510.999	10 kg	5 kg	110 gr	2684.393	7.55	17 kg	4574.9	4613.0		
23	10 AM	6 PM	2542.884	9 kg	2 kg	110 gr	2715.885	7.55	16 kg	4613.0	4647.9		
24													
25	10 AM	6 PM	2575.095	10 kg	8 kg	110 gr	2747.904	7.64	20 kg	4647.9	4685.4		
26	10 AM	6 PM	2606.915	8 kg	6 kg	100 gr	2779.575	7.50	11 kg	4685.4	4721.8		
27	9.50 AM	6 PM	2638.929	2 kg	2 kg	100 gr	2811.501	7.44	17 kg	4721.8	4757.6		
28	10 AM	6 PM	2670.820	8 kg	6 kg	110 gr	2843.223	7.63	16 kg	4757.6	4795.7		
29	10 AM	6 PM	2702.960	10 kg	8 kg	110 gr	2875.148	7.50	20 kg	4795.7	4832.4		
30	10 AM	6 PM	2734.879	8 kg	6 kg	100 gr	2906.860	7.55	16 kg	4832.4	4870.8		



# LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

## 5270

MONTH: December 2024

NAME & ADDRESS OF UNIT .....

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSUMPTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LMCAUSTIC SODA	ALUM	POLY				ON	OFF		
1/12/24													
2	10/10	6/10	2266.55	10kg	8kg	110gr	2938.660	7.44	11kg	4870.5	4912.9		
3	10/10	6/10	2295.55	9kg	2kg	100gr	2970.642	7.50	11kg	4912.9	4954.6		
4	10/10	6/10	2530.350	10kg	8kg	100gr	3002.275	7.53	20kg	4954.6	4993.1		
5	10/10	6/10	2861.909	10kg	2kg	110gr	3033.109	7.42	16kg	4993.1	5039.4		
6	0.00	6/10	2897.370	10kg	6kg	100gr	3065.528	7.50	11kg	5039.4	5084.2		
7	10/10	5/4/24	2926.955	9kg	2kg	110gr	3097.257	7.50	20kg	5084.2	5126.9		
8													
9	9.50/10	6/10	2957.097	8kg	6kg	110gr	3129.276	7.44	14kg	5126.9	5166.0		
10	10/10	6/10	2988.818	10kg	8kg	110gr	3160.980	7.40	11kg	5166.0	5211.1		
11	10/10	6/10	3020.908	2kg	5kg	110gr	3192.208	7.44	16kg	5211.1	5254.7		
12	9.00/10	6/10	3052.084	0kg	5kg	100gr	3225.070	7.50	17kg	5254.7	5297.1		
13	9.50/10	6/10	3085.057	10kg	8kg	100gr	3257.340	7.50	10kg	5297.1	5341.7		
14/12/24	10/10	6/10	3117.261	10kg	8kg	100gr	3289.550	7.55	15kg	5341.7	5384.4		
15													
16	10/10	5.50/10	3149.148	9kg	2kg	100gr	3221.230	7.55	15kg	5384.4	5425.6		
17	10/10	5.50/10	3181.288	10kg	6kg	100gr	3253.540	7.50	11kg	5425.6	5468.4		
18	10/10	5.50/10	3213.157	8kg	2kg	100gr	3285.310	7.55	14kg	5468.4	5511.5		
19	10/10	6/10	3245.026	10kg	8kg	110gr	3317.024	7.55	15kg	5511.5	5553.4		
20	10/10	6/10	3277.158	9kg	2kg	110gr	3349.140	7.64	20kg	5553.4	5599.3		
21	10/10	6/10	3308.970	10kg	2kg	110gr	3380.478	7.50	15kg	5599.3	5641.0		
22													
23	10/10	6/10	3340.982	10kg	8kg	110gr	3412.218	7.59	19kg	5641.0	5683.6		
24													
25	10/10	6/10	3372.701	8kg	6kg	100gr	3544.870	7.55	15kg	5683.6	5724.4		
26	10/10	6/10	3404.962	10kg	2kg	100gr	3577.190	7.90	11kg	5724.4	5766.9		
27	10/10	6/10	3436.767	9kg	5kg	100gr	3609.110	7.57	16kg	5766.9	5808.3		
28	10/10	6/10	3468.812	7.5kg	2kg	110gr	3641.098	7.50	17kg	5808.3	5852.9		
29													
30/12/24	9.50/10	6/10	3500.719	8kg	6kg	100gr	3673.112	7.50	15kg	5852.9	5895.4		

PLACE : SONEPAT

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ETP OPERATOR

735

AUTH. SIGNATORY



# LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT

## 5271

MONTH January 2025

NAME & ADDRESS OF UNIT .....

DATE	INLET PUMP		In Flowmeter	CHEMICAL CONSCOMTION			FLOW METER	PH. Treated MET. RED	SLUDGE	ENERGY METER		SIGNATURE	REMARKS
	ON	OFF		LIMECAUSTIC SODA	ALUM	POLY				ON	OFF		
1													
2	9:00A	5:00P	3553.110	131g	151g	140g	3705.016	7.40	251g	5895.4	5942.5		
3	10:00A	5:40P	3565.614	121g	161g	150g	3737.056	7.90	241g	5942.5	5936.4		
4	10:00A	6:00P	3594.811	101g	121g	120g	3766.214	7.50	201g	5946.4	6027.3		
5													
6	9:30A	6:00P	3624.801	91g	101g	120g	3795.906	8.10	161g	6027.3	6072.1		
7	10:00A	6:00P	3656.055	111g	131g	130g	3826.891	7.56	201g	6072.1	6114.0		
8	9:40A	5:50P	3686.740	101g	131g	120g	3857.243	7.70	181g	6114.0	6157.7		
9	10:00A	5:10P	3715.305	91g	101g	110g	3885.142	7.50	161g	6157.7	6199.2		
10	9:30A	6:00P	3745.724	121g	141g	140g	3915.652	7.80	211g	6199.2	6245.0		
11	9:00A	6:00P	3777.701	111g	121g	140g	3947.254	7.64	201g	6245.0	6287.8		
12													
13	10:00A	6:00P	3806.075	91g	101g	110g	3975.778	8.00	171g	6287.8	6333.8		
14	9:00A	6:00P	3836.727	101g	121g	120g	4006.136	7.60	211g	6333.8	6375.7		
15	9:00A	6:00P	3868.742	121g	141g	120g	4037.760	7.46	241g	6375.7	6421.8		
16	10:00A	5:40P	3898.711	91g	101g	100g	4067.363	7.50	161g	6421.8	6465.2		
17	9:00A	6:00P	3930.830	101g	121g	120g	4099.148	7.92	211g	6465.2	6510.8		
18	10:00A	5:50P	3960.491	91g	91g	100g	4128.500	7.70	151g	6510.8	6551.7		
19													
20	9:00A	6:00P	3992.953	121g	141g	130g	4160.510	8.10	231g	6551.7	6594.0		
21	9:50A	6:00P	4023.169	101g	121g	120g	4190.325	7.56	201g	6594.0	6634.6		
22	10:00A	5:30P	4053.155	91g	101g	100g	4219.921	7.74	161g	6634.6	6680.8		
23	10:00A	5:30P	4083.404	111g	131g	140g	4249.936	7.20	211g	6680.8	6722.9		
24	9:40A	6:00P	4115.404	131g	161g	140g	4281.438	7.60	231g	6722.9	6767.2		
25	10:00A	6:00P	4145.900	101g	111g	110g	4311.559	7.92	201g	6767.2	6808.8		
26													
27	10:00A	5:50P	4176.930	91g	111g	110g	4340.054	7.20	201g	6808.8	6851.6		
28	9:30A	6:00P	4207.460	121g	141g	130g	4372.157	8.00	231g	6851.6	6893.3		
29	9:00A	6:00P	4239.222	101g	121g	110g	4403.542	7.64	211g	6893.3	6938.5		
30	10:00A	6:00P	4269.180	91g	101g	100g	4433.198	7.10	171g	6938.5	6981.6		
31	9:00A	6:00P	4301.244	121g	151g	140g	4464.800	7.90	251g	6981.6	7023.2		

NAME : SONEPAT

7/6/8

ETP OPERATOR

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AUTH. SIGNA

1/9/24 to 31/1/2025

September 2024

Borwell Water

Date	ON	OFF	Totl Consum	gpc	Remarks
1/9/24					
2	190.364	226.124	35.764	35	
3	226.124	262.941	36.813		
4	262.941	298.931	35.990		
5	298.931	337.624	38.693		
6/9	337.624	374.518	36.894		
7	374.518	413.634	39.116		
8					Sunday
9	413.634	454.321	40.687		
10/9	454.321	494.694	40.373		
11	494.694	532.911	38.217		
12	532.911	574.007	41.096		
13	574.007	611.533	37.526		
14	611.533	650.937	39.404		
15					Sunday
16/9					Monday
17	650.937	688.888	37.901		
18	688.888	727.401	38.563		
19	727.401	763.774	36.373		
20	763.774	803.938	40.164		
21	803.938	839.132	35.194		
22/9/24					Sunday
23	839.132	877.239	38.104		
24	877.239	913.946	36.710		
25	913.946	953.219	39.273		
26	953.219	991.783	38.564		
27	991.783	1029.893	38.110		
28	1029.893	1065.610	35.717		
29					Sunday
30/9/24	1065.610	1102.934	37.324		

October 2024

Date	ON	OFF	Total Consum	DATE	Remotes
1/10/24	1102.934	1141.551	38.617		
2		closed weekly			
3/10	1141.551	1178.568	37.017		
4	1178.568	1217.674	39.107		
5	1217.674	1253.093	35.416		
6/10		Sunday			
7	1253.093	1289.192	36.099		
8	1289.192	1327.459	38.267		
9	1327.459	1362.658	35.199		
10/10	1362.658	1398.625	35.967		
11	1398.625	1434.697	36.072		
12		closed weekly			
13		Sunday			
14	1434.697	1470.813	36.116		
15	1470.813	1507.514	36.701		
16	1507.514	1545.878	38.364		
17		closed weekly			
18	1545.878	1584.141	38.263		
19	1584.141	1621.933	37.792		
20/10		Sunday			
21	1621.933	1660.943	39.010		
22	1660.943	1699.705	38.762		
23	1699.705	1737.781	38.076		
24	1737.781	1775.744	37.963		
25	1775.744	1812.108	36.364		
26	1812.108	1850.325	38.217		
27		Sunday			
28	1850.325	1888.341	38.016		
29	1888.341	1925.157	36.816		
30	1925.157	1962.056	36.899		
31/10/24		Deep sea oil	860		

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November 2024

Date	ON	OFF	Total	Remarks
1/11/24				
2				
3				
4/11/24	1962.056	2001.163	39.107	
5	2001.163	2038.423	37.260	
6	2038.423	2076.832	38.409	
7/11				closed Monday
8	2076.832	2113.699	36.867	
9	2113.699	2153.785	40.086	
10/11/24				Sunday
11	2153.785	2192.596	38.811	
12	2192.596	2231.812	39.216	
13	2231.812	2267.239	35.427	
14	2267.239	2306.143	38.904	
15	2306.143	2343.711	37.628	
16/11	2343.711	2379.638	35.867	
17				Sunday
18	2379.638	2418.652	39.014	
19	2418.652	2454.662	36.010	
20	2454.662	2494.765	40.103	
21	2494.765	2530.189	35.424	
22/11/24	2530.189	2567.553	37.364	
23	2567.553	2604.443	36.890	
24				Sunday
25	2604.443	2642.553	38.110	
26	2642.553	2679.547	36.994	
27/11	2679.547	2718.320	38.773	
28	2718.320	2755.843	37.523	
29	2755.843	2793.816	37.973	
30/11/24	2793.816	2829.704	35.888	

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December 2024

Date	ON	OFF	Total	RATE	Remarks
1/12/24		Sunday			
2	2829704	2867921	38.217		
3	2867921	2907014	39.073		
4/12	2907014	2944501	37.487		
5	2944501	2981417	36.916		
6	2981417	3019531	38.114		
7	3019531	3057455	37.924		
8/12		Sunday			
9	3057455	3094645	37.190		
10	3094645	3131529	36.884		
11	3131529	3170545	39.016		
12	3170545	3207909	37.364		
13/12	3207909	3245539	37.630		
14	3245539	3284653	39.144		
15		Sunday			
16	3284653	3323017	38.364		
17	3323017	3360934	37.917		
18	3360934	3396608	35.674		
19	3396608	3433721	37.113		
20	3433721	3472237	38.516		
21	3472237	3508436	36.199		
22/12		Sunday			
23	3508436	3548252	39.816		
24		Closed/Weekend			
25/12	3548252	3584470	36.218		
26	3584470	3623199	38.729		
27	3623199	3660546	37.347		
28	3660546	3697642	37.096		
29		Sunday			
30	3697642	3732806	38.164		
31/12/24		Not Process			

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January, 2025

Date	ON	OFF	Total Gross	DATE
1/1/25		Not Present		
2	3732.806	3771.570	38.764	
3	3771.570	3811.764	40.194	
4	3811.764	3850.028	38.264	
5/11		Sunday		
6	3850.028	3886.932	36.904	
7	3886.932	3926.646	39.714	
8/11	3926.646	3965.257	38.611	
9	3965.257	4001.021	35.764	
10	4001.021	4038.534	37.513	
11	4038.534	4078.698	40.164	
12		Sunday		
13	4078.698	4115.472	36.774	
14	4115.472	4154.336	38.864	
15	4154.336	4194.553	40.217	
16	4194.553	4232.227	37.674	
17	4232.227	4272.095	39.868	
18	4272.095	4309.656	37.561	
19/1/25		Sunday		
20	4309.656	4349.852	40.196	
21	4349.852	4387.965	38.113	
22	4387.965	4426.479	38.514	
23	4426.479	4463.891	37.412	
24	4463.891	4503.987	40.096	
25/11	4503.987	4542.457	38.464	
26		closed weekly		
27	4542.457	4578.748	36.297	
28	4578.748	4618.944	40.196	
29	4618.944	4658.708	39.764	
30	4658.708	4696.690	37.982	
31/1/25	4696.690	4736.971	40.281	
			1004	

Jan 5277025

CLASSTEAM  
Date

SN	Date	Production in kg	
1	1-1-2025	1546.00	or
2	2-1-2025	1245.00	or
3	3-1-2025	1456.00	or
4	4-1-2025	1256.00	or
5	5-1-2025	-	
6	6-1-2025	1345.00	or
7	7-1-2025	1256.00	or
8	8-1-2025	1312.00	or
9	9-1-2025	1245.00	or
10	10-1-2025	1455.00	or
11	11-1-2025	1654.00	or
12	12-1-2025	-	
13	13-1-2025	1249.00	or
14	14-1-2025	1234.00	or
15	15-1-2025	1535.00	or
16	16-1-2025	1456.00	or
17	17-1-2025	1782.00	or
18	18-1-2025	1564.00	or
19	19-1-2025	-	
20	20-1-2025	1265.00	or
21	21-1-2025	1325.00	or
22	22-1-2025	1620.00	or
23	23-1-2025	1456.00	or
24	24-1-2025	1234.00	or
25	25-1-2025	1456.00	or
26	26-1-2025	-	
27	27-1-2025	1785.00	or
28	28-1-2025	1456.00	or
29	29-1-2025	1654.00	or
30	30-1-2025	1432.00	or
31	31-1-2025	1564.00	or
Total		38837.00	



SN.	Date	Production in kg	
1	1-12-2024		
2	2-12-2024	1256.00	OL
3	3-12-2024	1325.00	OL
4	4-12-2024	1456.00	OL
5	5-12-2024	1654.00	OL
6	6-12-2024	1258.00	OL
7	7-12-2024	1745.00	OL
8	8-12-2024		
9	9-12-2024	1987.00	OL
10	10-12-2024	1654.00	OL
11	11-12-2024	1453.00	OL
12	12-12-2024	1423.00	OL
13	13-12-2024	1652.00	OL
14	14-12-2024	1349.00	OL
15	15-12-2024		
16	16-12-2024	1269.00	OL
17	17-12-2024	1962.00	OL
18	18-12-2024	1458.00	OL
19	19-12-2024	1478.00	OL
20	20-12-2024	1749.00	OL
21	21-12-2024	1568.00	OL
22	22-12-2024		
23	23-12-2024	1652.00	OL
24	24-12-2024	1369.00	OL
25	25-12-2024	1852.00	OL
26	26-12-2024	1963.00	OL
27	27-12-2024	1478.00	OL
28	28-12-2024	1321.00	OL
29	29-12-2024		
30	30-12-2024	1669.00	OL
31	31-12-2024	1551.00	OL
		10553.00	



PLAS TEAM No. \_\_\_\_\_  
 Date: / /

Date	Production in kg	
1-11-2024	1922.00	✓
2-11-2024	1822.00	✓
3-11-2024		
4-11-2024	1465.00	✓
5-11-2024	1314.00	✓
6-11-2024	1685.00	✓
7-11-2024	1599.00	✓
8-11-2024	1465.00	✓
9-11-2024	1975.00	✓
10-11-2024		
11-11-2024	1641.00	✓
12-11-2024	1845.00	✓
13-11-2024	1456.00	✓
14-11-2024	1621.00	✓
15-11-2024	1120.00	✓
16-11-2024	1645.00	✓
17-11-2024		
18-11-2024	1346.00	✓
19-11-2024	1978.00	✓
20-11-2024	1584.00	✓
21-11-2024	1245.00	✓
22-11-2024	1345.00	✓
23-11-2024	1789.00	✓
24-11-2024		
25-11-2024	1654.00	✓
26-11-2024	1345.00	✓
27-11-2024	1564.00	✓
28-11-2024	1333.00	✓
29-11-2024	1765.00	✓
30-11-2024	1822.00	✓
TOTAL	41354.00	



Sl No	Date	Fule consumption
1	01-01-2025	1506
2	02-01-2025	1215
3	03-01-2025	1456
4	04-01-2025	1238
5	05-01-2025	—
6	06-01-2025	400 -
7	07-01-2025	1258 -
8	08-01-2025	1012
9	09-01-2025	1245
10	10-01-2025	700
11	11-01-2025	900
12	12-01-2025	—
13	13-01-2025	690
14	14-01-2025	700
15	15-01-2025	1535
16	16-01-2025	900
17	17-01-2025	400
18	18-01-2025	1584
19	19-01-2025	—
20	20-01-2025	1285 -
21	21-01-2025	1325 -
22	22-01-2025	1620 -
23	23-01-2025	800
24	24-01-2025	1234
25	25-01-2025	800
26	26-01-2025	—
27	27-01-2025	1785
28	28-01-2025	700
29	29-01-2025	1654
30	30-01-2025	900



Sr No	Date	Fuel consumption kg	Sign
1	01-11-2024	1922--	as
2	02-11-2024	1822--	as
3	03-11-2024	—	—
4	04-11-2024	1465--	as
5	05-11-2024	1314	as
6	06-11-2024	1685	as
7	07-11-2024	1599	as
8	08-11-2024	1465	as
9	09-11-2024	1975	as
10	10-11-2024	—	—
11	11-11-2024	1641	as
12	12-11-2024	1845	as
13	13-11-2024	1456	as
14	14-11-2024	1621	as
15	15-11-2024	1120	as
16	16-11-2024	1645	as
17	17-11-2024	—	—
18	18-11-2024	1346	as
19	19-11-2024	1978	as
20	20-11-2024	1584	as
21	21-11-2024	1245	as
22	22-11-2024	1354	as
23	23-11-2024	1789	as
24	24-11-2024	—	—
25	25-11-2024	1654	as
26	26-11-2024	1345	as
27	27-11-2024	1864	as
28	28-11-2024	1333	as
29	29-11-2024	1765	as
30	30-11-2024	1822	as



## SHIVALIK PROCESSOR

CLASSTEAM® Pg. No.

Date

Sr No	Date	Fuel Consumption in kwh	
1	01-12-2024	—	
2	02-12-2024	—	
3	03-12-2024	1400	ds
4	04-12-2024	390	ds
5	05-12-2024	330	ds
6	06-12-2024	390	ds
7	07-12-2024	1400	ds
8	08-12-2024	400	ds
9	09-12-2024	—	
10	10-12-2024	1399	ds
11	11-12-2024	300	ds
12	12-12-2024	340	ds
13	13-12-2024	1350	ds
14	14-12-2024	400	ds
15	15-12-2024	400	ds
16	16-12-2024	—	
17	17-12-2024	600	ds
18	18-12-2024	1800	ds
19	19-12-2024	400	ds
20	20-12-2024	400	ds
21	21-12-2024	900	ds
22	22-12-2024	400	ds
23	23-12-2024	—	
24	24-12-2024	390	ds
25	25-12-2024	300	ds
26	26-12-2024	400	ds
27	27-12-2024	400	ds
28	28-12-2024	400	ds
29	29-12-2024	1390	ds
30	30-12-2024	—	
31	31-12-2024	400	ds



Sl No	Date	Fude consumption
1	01-1-2025	1546
2	02-1-2025	1245
3	03-1-2025	1456
4	04-01-2025	1256
5	05-01-2025	—
6	06-01-2025	4000
7	07-01-2025	1258
8	08-01-2025	1312
9	09-1-2025	1245
10	10-1-2025	700
11	11-1-2025	900
12	12-1-2025	—
13	13-1-2025	640
14	14-1-2025	700
15	15-1-2025	1535
16	16-1-2025	900
17	17-1-2025	400
18	18-1-2025	1584
19	19-1-2025	—
20	20-1-2025	1265
21	21-1-2025	1325
22	22-1-2025	1620
23	23-1-2025	800
24	24-1-2025	1234
25	25-1-2025	800
26	26-1-2025	—
27	27-1-2025	1785
28	28-1-2025	700
29	29-1-2025	1654
30	30-1-2025	900



<b>SHIVALIK PROCESSOR</b>				<b>Calibration Certificate:</b> Flowmeter calibration with standards			
Calibration certificate No.: SHIVALIK/FLOW/01						Page: 1/1	
Service Request / Work Order No.: 1							
<b>Description identification of instrument to be calibrated</b>							
Name: Flowmeter calibration with standards				Tag no		MAG-110	
Sl. No.: R5019500				Make:		UPC	
Model / Type No.: TMAG/MS01				Range:		0-20M3/HR	
Sensor: Eye				Resolution :		Digital	
Location: ETP							
Applicable specification of instrument to be calibrated: Accuracy / permissible limit:						Accuracy: 0.5	
Date of receipt of item:		02.02.2025		Date of calibration:		02.02.2025	
Calibration valid upto:		02.02.2026		Frequency of calibration:		Accurate	
Environmental condition during calibration		Temperature:		25 degree Celcius			
		Humidity:					
<b>Details of standard instruments Used:</b>							
Name of the instrument	Sr.No	Make/Model		Valid up to		Report no: / Certificate no:	
Water Flowmeter	1	UPC		02.02.2026		FLOW/01/CAL	
Basis of calibration:		Flow comparison With standards					
Applied Procedure no : XXXX2344644							
Input in %	As found		As left		Expected flow meter reading (M <sup>3</sup> /h)	Error (M <sup>3</sup> /h)	Error in %
	Reading by Reference standard flow meter (M <sup>3</sup> /h)	Reading by Flow meter under calibration (M <sup>3</sup> /h)	Reading by Reference standard flow meter (M <sup>3</sup> /h)	Reading by Flow meter under calibration (M <sup>3</sup> /h)			
25	1.01	1300.00	1.01	1200.00	1.00	-	0.00
50	4.08	1600.00	4.08	1600.00	4.08	-	0.00
Remarks: Calibration done and all the output values are with in the acceptable limit. Maximun as left error was 0%. Also the corresponding mA output vortex flowmeter is verified found ok.							
<b>Calibrated by</b>				<b>Checked &amp; approved by</b>			
Name: KRISHANKANT CHAUDHARY				Name: Ashok Jaiswal			
Signature: <i>[Signature]</i>				Signature: <i>[Signature]</i>			
Date: 03/02/2025				Date: 3/2/2025			

Annexure - 5


**HARYANA STATE POLLUTION CONTROL BOARD**

HSPCB

**Star Complex, Opp. General Hospital, Delhi Road,  
Sonapat Ph. 0130-2236119(O) Email:-**
**hspcbrosr@gmail.com**
**E-mail: hspcb@hry.nic.in**

**No. HSPCB/Consent/ : 313101724SONCTO72194389**
**Dated:18/08/2024**
**To.**
**M/s :SHIVALIK PROCESSOR  
PLOT NO 416 HSIIDC BARHI SONEPAT**
**Subject: Grant of consent to operate to M/s SHIVALIK PROCESSOR.**

Please refer to your application no. 72194389 received on dated 2024-07-15 in regional office Sonapat. With reference to your above application for consent to operate, M/s SHIVALIK PROCESSOR is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	01/10/2024 - 30/09/2029
<b>Industry Type</b>	Yarn / Textile processing involving any effluent/emission generating processes including bleaching, dyeing, printing and colouring
<b>Category</b>	RED
<b>Investment(In Lakh)</b>	188.0
<b>Total Land Area(Sq. meter)</b>	1012.0
<b>Total Builtup Area(Sq. meter)</b>	800.0
<b>Quantity of effluent</b>	
1. Trade	50.0 KL/Day
2. Domestic	1.0 KL/Day
<b>Number of outlets</b>	2.0
<b>Mode of discharge</b>	
1. Domestic	Into HSIIDC sewer leading to CETP
2. Trade	Into HSIIDC sewer after treatment leading to CETP
<b>Domestic Effluent Parameters</b>	
1. NA	
<b>Trade Effluent Parameters</b>	
1. BOD	500 mg/l
2. COD	1400 mg/l
3. TSS	1500 mg/l
4. pH	6.0-9.0
5. O&G	15 mg/l
6. Colour	150 P.C.U. (Platinum Cobalt Units)

7. Total Dissolved Solids, Inorganic (TDS)	2100 mg/l
8. Sulphide (as S)	2 mg/l
9. Sodium Absorption Ratio (SAR)	26 mg/l
10. Ammonical Nitrogen (as N)	50 mg/l
11. Phenolic Compounds (as C <sub>6</sub> H <sub>5</sub> OH)	1.0
12. Total Chromium as (Cr)	2.0 mg/l
Number of stacks	1
<b>Height of stack</b>	
1. Stack attached to TFH	30 meters
<b>Emission parameters</b>	
1. SPM	80 mg/m <sup>3</sup>
2. NOX	50 mg/m <sup>3</sup>
3. SOX	50 mg/m <sup>3</sup>
<b>Product Details</b>	
1. DYEING OF FABRIC (Sq. meters)	8000 Cases/day
<b>Capacity of boiler</b>	
1. TFH	600000 Kcalores/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. Biomass	2.0 Ton/day
<b>Raw Material Details</b>	
Acetic Acid	3 Kg/Day
SOAP FOR WASHING	5 Kg/Day
FABRIC	8000 Sqr/mtr
CAUSTIC SODA	6 Kg/Day
COMMON SALT	6 Kg/Day
H Y D R O G E N P E R O X I D E	3 Kg/Day

*Regional Officer, Sonapat  
Haryana State Pollution Control Board.*

**Terms and conditions**

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines values, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.

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applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.

3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.
17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of resource.

18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.

19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

**Specific Conditions :**

1. That product/ DYEING OF FABRIC will not be more than 8000 Sqm per day. 2. That unit will not discharge trade effluent more than 50.0 KL/day. 3. That unit will run ETP/APCM regularly and effectively & maintained log books properly. 4. That unit will keep all the parameters within the prescribed limits and shall comply with all the Norms and Rules. 5. That unit will provide inter locking arrangement of DG set with ETP/APCM to ensure regular and effective running of pollution control devices. 6. That unit will not discharge any untreated effluent inside and outside its premises. 7. That unit will not add any polluting process/ machinery and also not to add any process which increases the water pollution load. 8. That unit will comply with all the provisions of Hazardous Waste Rules. 9. That unit will comply the emissions standards laid down for boilers/TFH by CAQM/CPCB/Hon'ble Courts. 10. That CTO so granted shall become invalid in case of violation of any of the above / any law of the land. 11. That unit will modify/upgrade its ETP, if inlet parameters of HSIIDC CETP will revise in future. 12. That unit will install Electromagnetic flow meter on all the sources of Raw water and on the inlet & final outlet of the ETP and maintained the logbook of the same. 13. That unit will not extract ground water without permission from HWRA for extraction of ground water. 14. That unit will not discharge effluent into sewer without permission from HSIIDC for discharge of effluent in HSIIDC sewer leading to CETP. 15. That unit will comply CAQM direction issued vide No. 65 & amended till date, HSPCB direction vide order dated 21.07.2022 regarding standard list of approved fuels in NCR and direction No. 76 dt. 29.09.2023 of CAQM regarding installation of CPCB-IV+ compliant DG set/Duel Fuel Kit/ Retrofitted Emission Control Device (RECD) certified by the authorized agencies on DG sets more than 19 kW. 16. That CTO granted is without prejudice to the action to be taken in respect of any violation made by unit in past & CTO will be deemed revoked & further action will be taken as per law if any violation observed at any stage.

**Regional Officer, Sonapat  
Haryana State Pollution Control Board.**

# VAKALATNAMA

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 622 OF 2024**

**IN RE:-**

**VARUN GULATI**

**...APPLICANT**

VERSUS

**STATE OF HARYANA & ORS.**

**...RESPONDENTS**

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),  
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 988888 4445, Email: [siddharth.batra@satramdass.com](mailto:siddharth.batra@satramdass.com)

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

**IN WITNESS WHEREOF** I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this **19th** day of **Feb.**, .....2025

Accepted, identified and certified subjected to the terms of the fees.

*SB*

*Archna yadav*

**[SIDDHARTH BATRA] [ARCHNA YADAV]**

*Shivani chawla*

*Chinmay*

*Rhythm*

**[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]**  
Advocates

Client

**For SHIVALIK PROCESSOR**  
*[Signature]*  
**PARTNER**

**Advance service copies of short reply on behalf of Respondent Nos. 34, 70, 79, 84, 95 & 98 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'**

1 message

**Vijay Kumar** <vijay.kumar@satramdass.com>

Thu, May 29, 2025 at 4:21 PM

To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>

Cc: Shivani Chawla <shivani.chawla@satramdass.com>, Rhythm Katyal <rhythm.katyal@satramdass.com>, Chinmay Dubey <chinmay.dubey@satramdass.com>, Archana Yadav <archana.yadav@satramdass.com>

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Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 34, 70, 79, 84, 95 & 98 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

Kindly treat the same as Proof of service.

Regards

**Vijay Kumar**  
Office Manager

**SDB**  
**SATRAM DASS B & CO.**  
ADVOCATES  
8A Sagar Apartment  
6 Tilak Marg  
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[vijay.kumar@satramdass.com](mailto:vijay.kumar@satramdass.com)

Satram Dass B & Co. made the following annotations

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